

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

CIVIL CONTEMPT APPLICATION NO. 100 OF 2006.

IN

ORIGINAL APPLICATION NO. 1268 of 2004.

ALLAHABAD THIS THE 08TH DAY OF APRIL 2008.

Hon'ble Mr. N.D. Dayal, Member-A

Hon'ble Mr. A.K. Gaur, Member-J

1. Mithlesh Kumar son of late S.N Kumar.
 2. N.L.S Yadav son of Shri B.R. Yadav
 3. C.M Lal son of Shri Suraj Prasad.
 4. C.M Tiwari son of Shri Abhayraj Tiwari.
 5. D.K. Sharma son of Shri K.R.B Sharma
 6. S.N Ram son of late S. Prasad
 7. M. Tiwari son of Shri G.S. Tiwari.
 8. A.K. Gupta son of Shri Jawaharlal
 9. R.N.R. Rangilla son of Shri late Basudev
 10. Sudhir Ranjan Ray son of Shri B.N Ray.
 11. R.S Pathak son of Shri R.L. Pathak
 12. J.N Dubey son of late U.N, Dubey
 13. P.N Tripathi son of late R.K. Tripathi
 14. R.N Singh II son of late B. Singh.
 15. A.K. Rai son of Shri K.N Rai
 16. P.N Rai son of Shri R.P. Rai
 17. K.P. Srivastava son of late Baidya Nath Prasad.
 18. R.B Singh son of Shri Deo Kumar Singh.
 19. Ramanand Singh son of Shri Ganga Singh
 20. Naveen Kumar son of late Kartik Lal
 21. Kashi Nath Prasad son of Shri T. Prasad.
 22. Birendra Kumar son of late R. Prasad.
- All are posted as Senior Goods Guard East Central Railway,
Mughalsarai, District Chandauli.

.....Applicants

(By Advocate: Shri A.K. Srivastava/Shri Vikas Budhwar)

Vs.

1. Shri K.C. Jena, General Manager, East Central Railway, Hajipur.
2. Shri R. Vijai Mohan, Divisional Railway Manager, East Central Railway, Mughalsarai.
3. Shri Manoj Kumar, Senior Divisional Personnel Officer, East Central Railway, Mughalsarai.

4. Sri N.N. Pathak, Divisional Personnel Officer (Incharge)
East Central Railway, Mughalsarai.

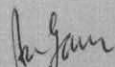
.....Respondents
(By Advocate: Shri Anil Kumar/Shri K.P. Singh)

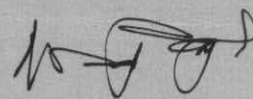
ORDER

Mr. N.D. Dayal, Member-A

Shri S.K Pandey holding brief of Shri Vikas Budhwar counsel for the applicant and Shri K.P. Singh assisted by Shri Anil Kumar counsel for the respondents.

2. It has been submitted by learned counsel for the respondents that contempt proceedings have been stayed by the Hon'ble Supreme Court in S.L.P. NO. 5402/07, copy of which has been filed by respondents in Supplementary affidavit on 21.8.2007, which is placed on record. The matter, therefore, need not be kept pending and is dropped as infructuous. Notices, if issued, are discharged.


Member-J


Member-A

Manish/-